

C. A. T. Bench, JAIPUR

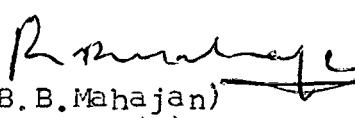
Date of Order

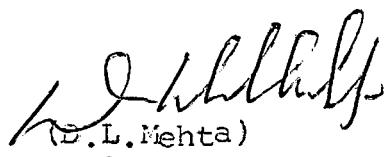
Orders OA, No. 223/93

20.4.93

Mr. R. N. Mathur, counsel for the applicant

Heard the counsel for the applicant. As per Annexure :A-12, the memorandum of charges was issued to the applicant on 29.6.92. As per Anxx. A-16, the reply had been submitted by the applicant on 13.7.92. Since the applicant has already retired on 31.7.92 and his death cum retirement gratuity as well as commutation of pension is held-up and only provisional pension has been sanctioned to him, we direct the respondents to complete the enquiry within a period of 6 months from today. The applicant shall also cooperate with the authorities so that the enquiry is not unnecessarily delayed. A copy of this order shall be served by the applicant on both the respondents to enable them to implement the directions. A copy of this order alongwith a copy of the O.A. may also be sent by ~~the~~ registered post to each respondent. We are not expressing any view on the merit at this stage as the same will have to be decided after the enquiry is held. The O.A. stands disposed of with these directions.


(B. B. Mahajan)
Member (A)


(D. L. Mehta)
Vice Chairman.

Copy sent to Applicant Counsel & R-1, R-2
along with copy post 1 to 81

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Date 28/4/93